

"A"

(P)

M/s. D. Kumar S. Sanyal
&
B. V. B. Das

OA 24.8/89

Mr. L. Acharya

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH : CUTTACK.

C.R.A. No. 10/1990

V. Rama Rao Applicant

Versus

Union of India & Others Respondent(s)

Sr. No.	Date	Orders
1	23.3.90	<p>In this application there been a delay for 3 days and this delay is said to have been caused due to the applicant being sick from 10.3.90 to 20.3.90. There is no medical certificate in support of the alleged illness and the learned ^{W/o} Advocate moves for admission. He is unable to satisfy if really the applicant did not report to the duty. In such circumstances, we are not ^{alleged} satisfied about the ^{validation of} illness and ^{sufficient of the} accordingly about the cause for the delay. The R.A. cannot be admitted on the ground of delay.</p>

Rakesh
Vice-Chairman

H.
Member (Judicial)